

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS

**LOK SABHA**  
**UNSTARRED QUESTION NO.6087**  
TO BE ANSWERED ON 04.04.2018

**CANCELLATION OF PASSPORTS**

6087. SHRI KODIKUNNIL SURESH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether certain individuals have fled the country due to the delay caused by the External Affairs Ministry in issuing comprehensive warnings against such people and cancelling their passport;
- (b) if so, the details thereof;
- (c) whether there has been reports of technology inefficiencies in cancellation of passports of such individuals; and
- (d) if so, the details of action taken in upgradation and rectification of existing technological infrastructure?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
[GEN. (DR) V. K. SINGH (RETD)]

(a) & (b) In accordance with the existing instructions, Look Out Circular (LOC) can be opened by the Bureau of Immigration in respect of Indian citizens and foreigners on the request of an authorized originator. In such cases where LOC is opened in cognizable offences under the Indian Penal Code (IPC) or other penal laws, the immigration authorities can detain as well as prevent any such person from leaving India.

There has been no delay by the Ministry of External Affairs in revoking the passports in accordance with the provisions of the Passports Act, 1967 of certain individuals who have fled the country.

(c) & (d) Passports are cancelled, impounded or revoked by the Passport Issuing Authorities as per the provisions of the Passports Act, 1967, following which the passport database gets updated. There are no technological inefficiencies in this process.

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